

Court on its own motion Vs. State of HP and ors.

CWPIL No. 53 of 2025.

09.06.2026 **Present:** Court on its own motion.

Mr. Sushant Kaprate, Additional Advocate General for the respondents-State.

The instant petition has been registered on the basis of the letter, as sent to this Court by Himalayan Environment Protection Society, Kullu and vide order dated 15.7.2025, the Hon'ble Principal Bench of this Court has passed the following order:-

"6.CWPIL No. 53 of 2025 has also been registered and put up, whereby the Himalayan Environment Protection Society, Kullu, has brought to our notice that there are "Rave Parties" happening at Kasol, Jibhi, Manali and other parts of Kullu, which are being organized in the name of Tourism. It has been pointed out that without the shelter of big wigs and political patronage, these parties cannot be organized as entry tickets are starting from Rs.5000/- to Rs.7,00,000/- and the videos of these parties are available on the website and drugs are openly available at such events.

7. Accordingly, we issue notice in the CWPIL No.53 of 2025. Mr. Rakesh Dhaulta, learned Additional Advocate General and Mr. Rajeev Sharma, learned counsel, accept notice on behalf of respondents No.1 to 4 and respondent No.5, respectively."

2. On the issuance of the notices, the Superintendents of Police, Kullu and Mandi have

filed their affidavits on 1st October, 2025 and 6th October, 2025 and respectively.

3. The Superintendent of Police, Kullu in his affidavit has stated that the concerned SHO of local police station visited the places, where the music events are proposed to be organized. Further the Field Officers also take action against the organizer(s) based on source information or on complaint(s) and if the organizer(s) is not found to be complying with the terms and conditions and guidelines, as issued by the Sub Divisional Magistrate as per the statutory laws, legal action in accordance with law is taken against the violator(s)/organizer(s). In the said affidavit, it was also stated by the Superintendent of Police that no FIR has been registered in District Kullu regarding the issue of rave parties.

4. As regards affidavit, as filed by the Superintendent of Police, Mandi, it has been stated therein no case FIR has been registered in District Mandi regarding the issue of rave parties and no person has been arrested till date. The police administration has maintained strict vigil in District Mandi qua the rave parties being organized. It has been further stated that there is no data/record

available with the District police Mandi regarding the income generated by the organizer(s) of music events and regarding distribution of the same.

5 In Himbumail newspaper under the caption **“thousands revelers converge at Mini Israel in Kasol as raves return to Parvati Valley under the nose of Government”**, has been published. The photographs along with the news articles have been published, which are taken on record. As per the news, as published in Himbumail, it has been mentioned that four days event is going to be organized from 7th June to 11th June, 2026 and it is being promoted aggressively by the organizing body. Ticket prices are reported to be ranging from Rs. 10,000/- to 16,000/- per participants, attracting visitors from Chandigarh, Delhi, Mumbai, Bengaluru, Hyderabad, Goa and overseas destinations like Israel. It has been further mentioned that as many as 10,000/- revers have booked for the event and the main organizers are Israelis. The videos of high decibel music are doing rounds of social media to attract more and more persons to make money.

6. Before proceeding further in the matter, this Court directs the Secretary, District Legal Services Authority, Kullu to immediately visit the spot in aid with the assistance of the local administration and the police authorities and to submit his report within a period of 10 days from today.

7. The Deputy Commissioner and Superintendent of Police, Kullu are also directed to file their personal affidavits and respond to the said newspaper cutting, especially in view of affidavit dated 1st October, 2025, as filed by the Superintendent of Police, Kullu.

8 For the submission of the report by the Secretary, District Legal Services Authority, Kullu and affidavits of the Deputy Commissioner and Superintendent of Police, Kullu, list the matter on 18.6.2026 before the appropriate Bench.

9. The Registry is directed to send a copy of this order to the Secretary, District Legal Services Authority, Kullu, forthwith.

(Romesh Verma)
Vacation Judge

June 09, 2026
(Guleria)